

**GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT**

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**NOTIFICATION**

Dated Shillong, the 6<sup>th</sup> September, 2019

**No.LJ(B).53/93/488**– In exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure 1973, the Governor of Meghalaya is pleased to appoint Shri Isaac K. Marak, MCS, Extra Assistant Commissioner as Executive Magistrate in the interest of public services within East Khasi Hills District with immediate effect till he holds the said post.

*sd -*

**( S.K. Sangma )**

Deputy Secretary to the Govt. of Meghalaya,  
Law (B) Department.

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**Memo.No.LJ (B).53/93/488-A, Dated Shillong, the 6<sup>th</sup> September, 2019**

Copy forwarded to: -

1. The Director of Printing & Stationery, Meghalaya, Shillong for publication of Notification in the Meghalaya Gazette.
2. The Deputy Commissioner, East Khasi Hills District, Shillong with reference to No. KCR.20/1/90/131, dt. 23.8.2019.
3. The Personnel & A.R. (A) Department for information.
4. Shri Isaac K. Marak, MCS, Extra Assistant Commissioner, East Khasi Hills District, Shillong.
5. The DEO (Data Entry Operator), Law (A) Department for uploading the Notification in the Law Department website.

**By order etc...,**

*Sangma*

Deputy Secretary to the Govt. of  
Meghalaya,  
Law (B) Department.

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